

From:

B.M. Bedi,  
District & Sessions Judge (Retd)  
House No. 22, Sector 4, Panchkula  
Pin Code-134109. Mob-80543-81862  
Email id: [bm\\_bedi@yahoo.co.in](mailto:bm_bedi@yahoo.co.in)

To

Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Marg, New Delhi-110001

Sub: OA No. 216/2024 titled Gaurav Sharma Vs Radha Swami  
Soami Satsant Beas Dera Beas Jaimal Singh and others.

Sir,

Respectfully submitted as under:

Vide orders dated 07.04.2025, the Hon'ble Tribunal appointed a committee headed by the undersigned and comprising of Regional Officer, MoEF&CC Chandigarh and a representative of PCCF, Haryana with ~~directions~~ <sup>directions</sup> to visit the site, ascertain the extent of felling of trees, if any, and the truthfulness of the allegations made by the applicant, as also if respondent is in possession of areas in excess of area received in exchange.

The final report (alongwith Annexures) running into page 1 to 27 is enclosed.

It is, therefore, respectfully submitted that the report may kindly be put up before the Bench.

Dated 28.8.2025

Encl: As above.

Submitted by

( B.M. Bedi )

413/25  
02/9/25

L.R.C.  
1-9-2025  
con(2)

OA 216/2024  
PL put up mfb  
2/9/25  
m. B. Bedi

राष्ट्रीय हरित अधिकरण National Green Tribunal प्रधान न्यायाधीश / Principal Bench नई दिल्ली / New Delhi
01 SEP 2025
प्राप्ति और निर्गम अनुभाग Receipt & Issue Section
डायरी नं. / Diary No. 4038
हस्ताक्षर / Signature

Dated 27-08-2025

**Report of Joint Committee constituted by Hon'ble National Green Tribunal vide its interim order dated 07.04.2025 in Original Application No. 216/2024 (Gaurav Sharma Vs. Radha Soami Satsang Beas Dera Baba Jaimal Singh Registered Society Beas through its Secretaries & Ors).**

Hon'ble NGT in its interim Order dated 07.04.2025 in O.A. 216/2024 appointed an independent Committee headed by Sh. B.M. Bedi, Retd. District Judge and comprising of the Regional Officer, MoEF&CC, Regional Office, Chandigarh and a representative of the PCCF, Haryana as its members. Accordingly, the committee has following composition:

1. Sh. B.M. Bedi, Retd. District Judge
2. Sh. Satya Prakash Negi, IFS, Deputy Director General of Forests, MoEF&CC, Regional Office, Chandigarh
3. Sh. Jitender Ahlawat IFS, Conservator of Forests, North Circle Ambala (Representative of the PCCF, Haryana the coordinating agency).

Hon'ble NGT in para-8 of its *ibid* interim Order mandated the Committee with following tasks, which defined the broader contours of inquiry by the Committee: -

1. **To visit the site, and ascertain the extent of felling of trees, if any, and the truthfulness of the allegations made by the applicant.**
2. **To submit the report disclosing the extent of illegal cutting of trees, violation of environmental norms and tree felling by the Respondent No.2.**
3. **To ascertain if Respondent No.2 has taken possession of the land in excess to one which has been received in exchange and allotted.**

#### **Brief Background:**

As per available office records, the Respondent No.-2 i.e. Radha Soami Satsang Beas, Dera Baba Jaimal Singh Registered Society Beas through its local representatives moved a proposal (vide proposal No. – FP/HR/OTHERS/198/1992) for diversion of 40.34 Ha. of forest land for setting up of Satsang Centre for Radha Soami Satang Beas at Village – Bir Ghaggar, District – Panchkula, Haryana in year 1992. The approval for the same was granted by the Ministry of Environment & Forest, Government of India vide its letter no. 8-72/92-FC, dated 06.01.1998 (Annexure-I).

The possession of said 40.34 Ha. land along with **4322 trees** of different species and **1128 saplings (Total – 5450)** was handed over to the Respondent No.2 on 24.03.1998 by the Forest Department, Haryana. The copy of possession of land is attached (Annexure-II).

In view of the allegations of illegal felling of trees by the respondents no. 2, the committee decided to meet and visit the site to verify the facts on the ground.

#### **Meetings and Site Visit by the Committee:**

In compliance of Hon'ble NGT order, the Committee held the first joint meeting on 02.07.2025.

The complainant Sh. Gaurav Sharma was present in the meeting held on 02.07.2025 and

presented the case based on the facts/evidence available with him. He was requested to remain present during the Site Visit of the Committee. However, Sh. Gaurav Sharma refused to visit the site. He was also asked to produce to any document in support of complaint much though he agreed but did not submit. Subsequently, the Committee held the second meeting on 31.07.2025. On the same day, the Committee inspected the site as well, but the complainant Sh. Gaurav Sharma was not present at the time of inspection.

After detailed deliberations in the meetings as well as site-visit by the Committee, the point-wise (as per para -8 of the NGT's *ibid* Order) findings of the Committee are as below: -

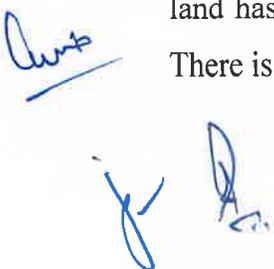
**1. To visit the site, and ascertain the extent of felling of trees, if any, and the truthfulness of the allegations made by the applicant.**

The Committee scrutinized the office records and made on-site inspection on 31.07.2025 to ascertain the extent of felling of trees. It is worth mentioning that the said land is situated in Shivalik hills along the bank of Ghaggar River. The land is a part of adjacent contiguous forest with undulating terrain. During the site inspection, it was found that the total 100 Acres (40.34Ha) has been diverted. This diverted land is as per the approval of the Ministry of Environment & Forest, Government of India vide its letter no. 8-72/92-FC, dated 06.01.1998 as mentioned in **Annexure-I**.

During the site inspection, it was found that commercial tree species like Teak and the horticultural trees of Citrus fruits and other fruits like Cheeku/Sapota etc have been raised in different gardens/patches. The native forest tree species that were handed over to the Respondent No-2 as per the **Annexure -II** are largely missing. Only few scattered trees of these native forest species can be seen here and there. Species-wise details of the trees (4322) and saplings (1128) handed over to the Respondent No - 2 vide letter dated 24.03.1998, is given below:

Sr. No.	Species	U/S	V	IV	III	IIA	IIB	IA	IB	Total	Volume
1	Khair	632	1322	139	10	3	-	-	-	2106	168.62
2	Teak	105	29	2	-	-	-	-	-	136	2.02
3	Shisham	75	279	282	64	18	-	3	-	721	121.53
4	Safeda	1	9	51	64	57	5	1	-	188	214.09
5	Kikar	108	332	238	41	4	-	-	-	723	81.17
6	Misc	167	151	105	16	7	2	-	-	448	44.71
	<b>Total</b>	<b>1088</b>	<b>2122</b>	<b>817</b>	<b>195</b>	<b>89</b>	<b>7</b>	<b>4</b>	<b>-</b>	<b>4322</b>	<b>632.14</b>

The native forest tree species as mentioned above are largely missing as on date which clearly indicate that these forest trees species have been felled and removed from the site. But, the exact number of trees felled cannot be ascertained at this point of time because the diverted land has been pulverized and levelled, and further developed into gardens of different sizes. There is no old stump visible on the ground on these gardens.

*Ans*  


Therefore, it is difficult to quantify the exact numbers of trees that were felled illegally at this point of time; but it is quite evident that composition of trees species presently growing on the said land is totally different from the trees which were handed over along with possession of land, which indicate felling of original trees and replacement with new species of commercial timber and horticultural crops.

Further, it is worth mentioning that the photographs presented by the applicant/complainant are not geo-tagged and are without date and time. Hence, it cannot be verified. The only reliable electronic evidence available with the Committee regarding land use change is Open-source Google Earth imageries across the timelines. Oldest satellite imagery available on Google Earth is of year 1985, unfortunately this image is not clear. The clear imageries are only available from April 2009 onwards (**Annexure -III**). From these imageries, it can be deciphered that various patches of land have been cleared of natural vegetation even before 2009 and the land use plan is more or less same since then, so far as the vegetation composition is concerned. Hence, the fact that felling of native forest tree species seems correct to the extent that present vegetation/tree species on said land is not the same which were handed over with the diverted land to the Respondent No-2, but, exact quantification of loss of native forest species is not possible as on date.

**2. To submit the report disclosing the extent of illegal cutting of trees, violation of environmental norms and tree felling by the Respondent No.-2.**

As already explained in the above-mentioned Point-1, it is not possible to quantify the exact numbers of trees that were felled illegally at this point of time, but it is quite evident that large scale of felling of original trees has been carried out and trees species of commercial timber and horticultural crops have been raised.

During the site visit, the already built structures were also visited and were verified and found correct. Further, it is worth mentioning here that in the instant case, final approval under the then Forest (Conservation) Act, 1980, now, Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 was granted by the Ministry for diversion of 40.34 Ha of forest land in favour of Radha Soami Satsang Beas (RSSB) on 06.01.1998 for setting up Satsang Centre for Radha Soami Satsang in Ambala District with four conditions. However, the condition no – 03 of the approval letter is relevant to be quoted here and being reproduced below: -

*“3. The forest land diverted shall be utilised only for plantation of trees and no construction will be undertaken over this land.”*

However, it appears that the Respondent-02 has cleared the natural trees species of the forest and has also constructed certain structures and has further proposed to build structures such as Bal Satsang Shed and Extension of already built up Satsang Shed resulting in the change in the layout.

*hms*  
It is pertinent to mention that the Hon'ble NGT was apprised of the fact of permanent construction of office buildings etc by the Regional Office, Chandigarh in violation of approval granted by the Ministry in its report submitted to the Hon'ble NGT on **29.8.2024** (**Annexure -IV**). Subsequently, the Respondent No.- 2 applied for the ex-post facto approval

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for change in layout as per the provision of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 through online proposal No. FP/HR/REDIV/493246/2024 *within* the already diverted land (40.34 Ha) of the original proposal No. – FP/HR/OTHERS/198/1992 that was granted approval by the Government in the year 1998. In this proposal of change in layout vide proposal No. FP/HR/REDIV/493246/2024, Government of India, Ministry of Environment, Forest and Climate Change (Forest Conservation Division) has granted Stage-I (In-principle) approval on 21.01.2025 and imposed penal Net Present Value. In compliance to this approval, RSSB has also deposited the penal NPV amounting Rs. 46,81,662/- in compliance of the conditions of Stage-I and the proposal is currently under process with the State Government. Once, the compliance of Stage-I of approval granted on 21.01.2025 is submitted, the stage-II (final) approval is likely to be accorded by the Government of India.

Now during the on-site visit, it was found that besides already constructed building (as approved in stage –I approval) an iron shed along with concrete floor has been further extended in recent months which is clear violation of Forest Conservation Act, 1980

**3. To ascertain if Respondent No.-2 has taken possession of the land in excess to one which has been received in exchange and allotted.**

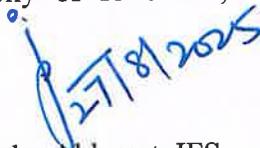
In the instant case, final approval was granted by the Ministry for diversion of 40.34 ha of forest land in favour of Radha Soami Satsang Beas on 06.01.1998 under the then Forest (Conservation) Act, 1980 for setting up Satsang Centre for Radha Soami Satsang Beas. The possession of said 40.34 Ha. land along with **4322 trees** of different species and **1128 saplings (Total – 5450)** was handed over to the Respondent No.2 on 24.03.1998 by the Forest Department, Haryana. However, on perusal of land map presented by respondent's representatives, it was found that the RSSB is in actual possession of lesser land than that was actually diverted. RSSB campus is spread over around 85 Acres and on remaining 15-acres land consisting of private houses have been built in the form of a small unorganized colony. Therefore, the allegation of complainant that Respondent No.2 has taken possession of the land in excess to one which has been received in exchange and allotted is not correct. **(Annexure-V)** It was pointed out that the residents of construction of unorganised colony are followers of RSSB, which is clear as no efforts were made by RSSB to take possession from them. There is no residential locality nearby except unorganised colony of followers, therefore no statements could be recorded.

  
B M Bedi 27/8/25

Distt. & Sessions Judge (Retd.)

  
Satya Parkash Negi, IFS

Dy. DGF, Regional Office  
MoEF & CC, Chandigarh

  
Jitender Ahlawat, IFS  
CF, North, Ambala

Annexure –I- MoEF CC final Approval letter dated 06-01-1998

Annexure –II- Copy of land Possession handing over letter dated 24-03-1998 with details of trees

Annexure –III- Satellite imageries from April 2004 to April 2024.

Annexure –IV- Regional Office, Chandigarh report submitted in NGT on 29-08-2024

Annexure –V- Map/revenue provided by Revenue Department, Panchkula, Haryana.

## Annexure-I

Approval

NO. 8-72/92-FC  
 Government of India  
 Ministry of Environment & Forests

Paryavaran Bhawan,  
 CGO Complex, Lodi Road  
 New Delhi - 110 003

Dated: 6.1.98

To,  
 The Secretary (Forests),  
 Govt. of Haryana  
 Chandigarh

Subject - Diversion of 40.34 ha. of forest land for setting up Satsang Centre for Radha Soami Satsang, in Ambala distt.

I am directed to refer to your letter No. 9046-V-3/97/25302 dated 24.12.97 on the above mentioned subject seeking prior approval of the Central Government in accordance with Section-2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act.

After careful consideration of the proposal of the State Government and the recommendation of the above mentioned Committee, the Central Government, hereby, conveys its approval under Section-2 of the Forest (Conservation) Act, for diversion of 40.34 ha. of forest land for setting up Satsang Centre for Radha Soami Satsang in Ambala district subject to following conditions:

1. Legal status of forest land shall remain unchanged.
2. Compensatory afforestation will be carried out over 80 ha. of non-forest land at the project cost, and the area will be notified as protected or reserve forest.
3. The forest land diverted will be utilised only for plantation of trees and no construction will be undertaken over this land.

Any other condition which the State Govt. may impose from time to time in the interest of afforestation and protection of forests.

Yours faithfully,

( R.K. CHAUDHRY )  
 Asstt. Inspector General of Forests

...2/-

- 1. The Principal Chief Conservator of Forests,  
Government of Haryana, Bhandigarh.
- 2. Nodal Officer, Office of the Principal Chief  
Conservator of Forests, Government of Haryana, Chandigarh.
- 3. The Chief Conservator of Forests (C),  
Regional Office, Chandigarh.
- 4. No (HP), New Delhi
- 5. Guard file.

6.1.98  
( R.K. CHAUDHRY )  
IGF.

Annexure-II

प्रस्ताविका

मैं, श्री राधास्वामी सतसंग व्यास रजिस्टर्ड तोतायटी डेरा बाबा फैला निवासी, जिगा अग्रतार पंचायत बरौसा तहसील, पंचगंगा भोग सिंह पुत्र श्री हरदेवा राम, राधास्वामी सतसंग व्यास शाखा पंचगंगा डारयाणा कोठी नं० 660 सेक्टर-9 पंचगंगा का निवासी हूँ जो कि मुझे राधा स्वामी सतसंग व्यास डेरा बाबा फैला निवासी, रजिस्टर्ड तोतायटी जिगा अग्रतार द्वारा कस्य प्रस्ताव नं० 4347 दिनांक 11/11/97 गीवा वीडू पथर तह० पंजिगा पंचगंगा में सुरक्षा वन भूमि तादादी 40.34 हे० की प्रदेस सरकार, वन विभाग की मालिकियत है, का भारत सरकार के पत्र क्रमांक 8-72/92 एकता 10 दिनांक 6/1/98 द्वारा प्राप्त स्वीकृत व शर्तों अनुसार राधास्वामी सतसंग सेंटर सेटिंग अर्पण करने के लिये अधिकार प्राप्त है, जिस के अनुसार मैंने तादादी 478 विघा 10 तस्वा अर्थात 40.34 हे० वनता है का मौका पर कब्जा वन विभाग डारयाणा से बनायेवा वनाण्डल अधिकारी भोरनी-पिन्जौर वनाण्डल पिन्जौर से इस रकबा में सम्मन मासिका लिस्ट अनुसार निम्नलिखित जो वृक्ष छोड़े हैं का कब्जा भी सम्माल लिया है तासथा इनकी सुरक्षा करने में तथा भारत सरकार द्वारा लगाई गई शर्तों की अनुसम्माना करने की पाबन्द रहेगी ।

क्र.सं०	विस्म वृक्ष	अपहृत	पुष्प	वृक्ष	वृक्ष	को-प	को-प	पुष्प	पुष्प	कुल	कुल
1.	देर	632	1322	139	10	3	-	-	-	2106	160.62
2.	टीकु	105	29	2	-	-	-	-	-	136	2.02
3.	गंधम	75	279	282	64	18	-	3	-	721	121.53
4.	सोपान	1	9	51	64	57	5	1	-	188	214.09
5.	काजूर	108	332	238	41	4	-	-	-	723	81.17
6.	विविध	167	151	105	16	7	2	-	-	448	44.71
<b>कुल योग</b>		<b>1088</b>	<b>2122</b>	<b>817</b>	<b>195</b>	<b>89</b>	<b>7</b>	<b>4</b>	<b>-</b>	<b>4322</b>	<b>632.14</b>

उक्त वृक्षों के अतिरिक्त इस क्षेत्र में 1123 सेपलिंग पौधोजो छोड़े हैं का भाग ध्यान रखा जायेगा ।

दिनांक:- 24.3.98

भगवान सिंह,  
सचिव राधास्वामी सतसंग व्यास,  
पंचगंगा डारयाणा

*(Signature)*  
740318  
Divisional Forest Officer  
Morai Forest Division  
PINJOUR

8

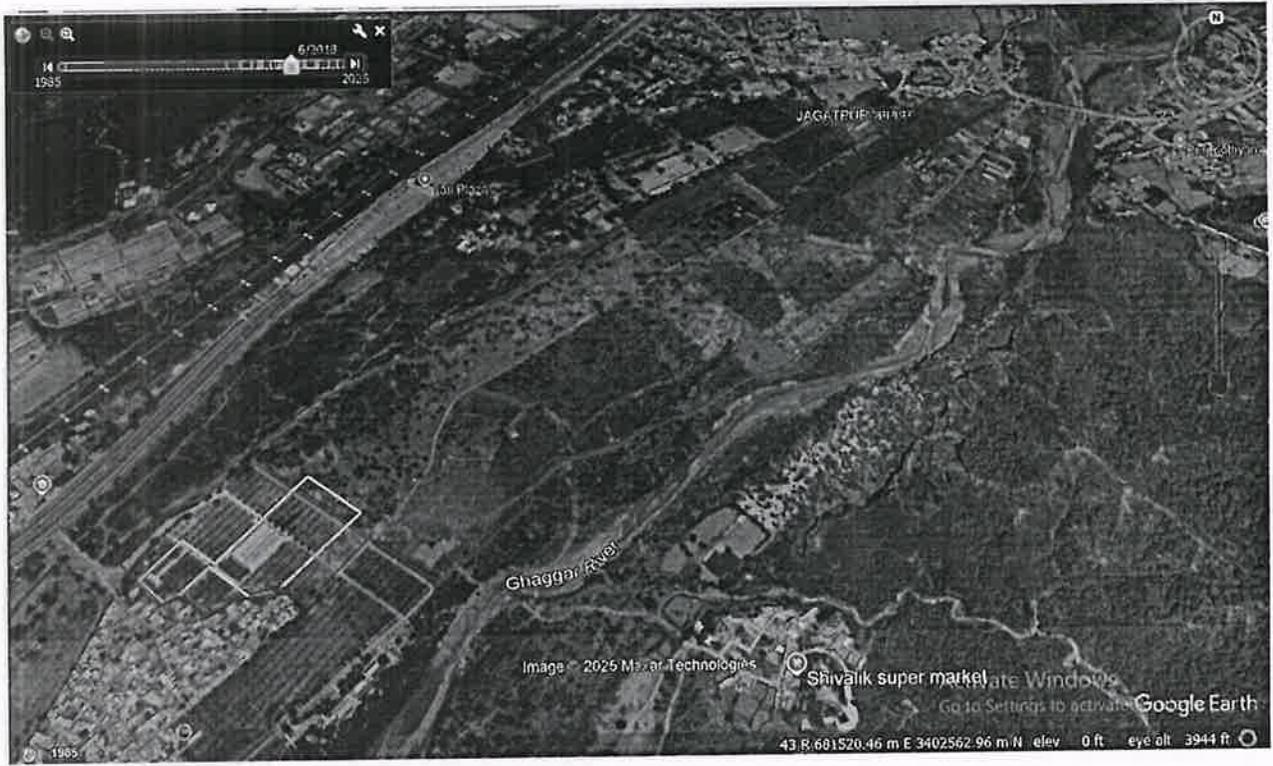
Annexure-III



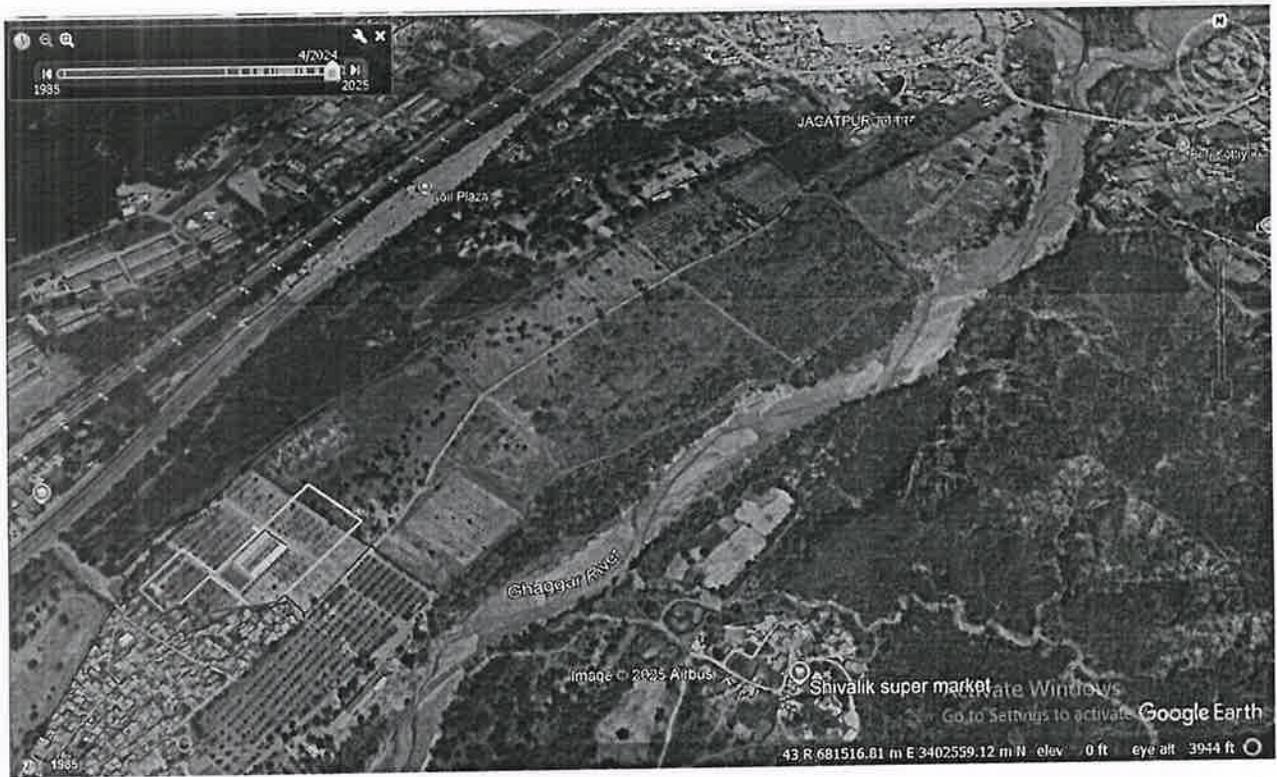
April 2009



July 2011

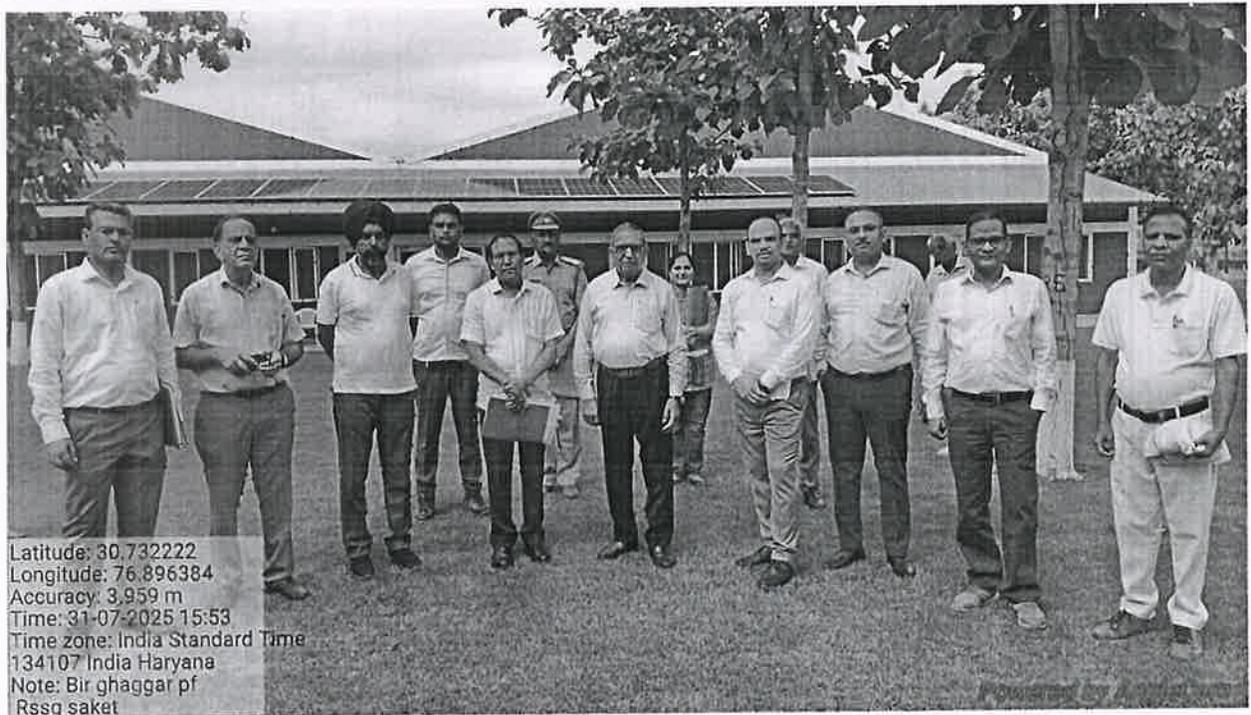
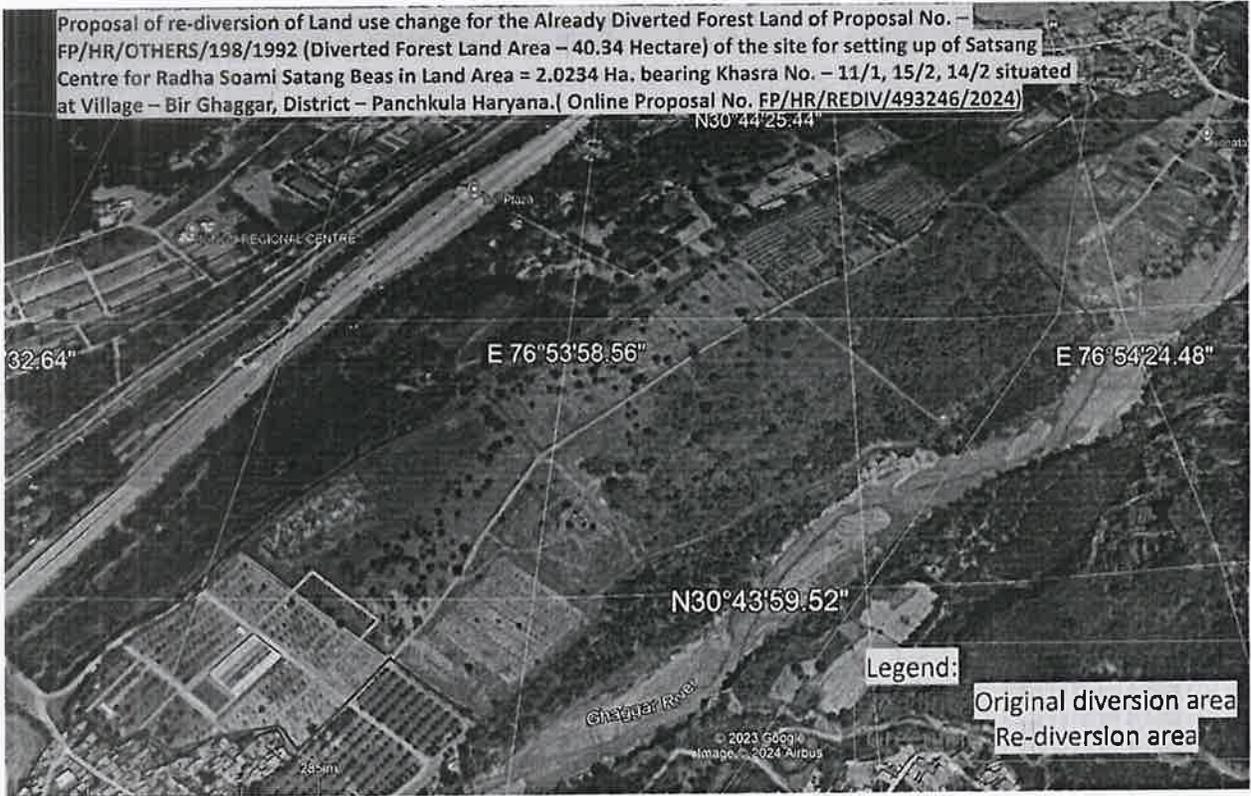


June 2018



April 2024

10



Site Inspection Report for Re-diversion proposal of Land use change for the Already Diverted Forest Land of Proposal No. – FP/HR/OTHERS/198/1992 (Diverted Forest Land Area – 40.34 Hectare) of the site for setting up of Satsang Centre for Radha Soami Satang Beas in Land Area = 2.0234 Ha. bearing Khasra No. – 11/1, 15/2, 14/2 situated at Village – Bir Ghaggar, District – Panchkula Haryana.( Online Proposal No. FP/HR/REDIV/493246/2024)-reg.

Name of the Inspecting Officer- Dr. Raja Ram Singh, DIGF(C), MoEF&CC, Regional Office, Chandigarh on 27.11.2024.

**Officials from the State Forest Department**

1. Shri Vishal Kaushik, DFO
2. Shri Dinesh Kumar, RFO
3. Shri Dharampal, Forester

**Officials from the User Agency**

1. Shri Ravi Mehra, Area Secretary, Radha Soami Satang Beas.

I. **Legal status of the forest land proposed for diversion:** Protected Forest land.

Item-wise break-up details of the forest land proposed for diversion: Item-wise break-up:

Road – 2.0234 ha

II. **Whether proposal involves any construction of buildings (including residential) or not. If yes, details thereof:**

III. **Wildlife: Whether forest area proposed for diversion is important from wildlife point of view or not**

As per the forest officials present during the inspection; the proposed area is not important from wildlife point of view.

IV. **Vegetation:**

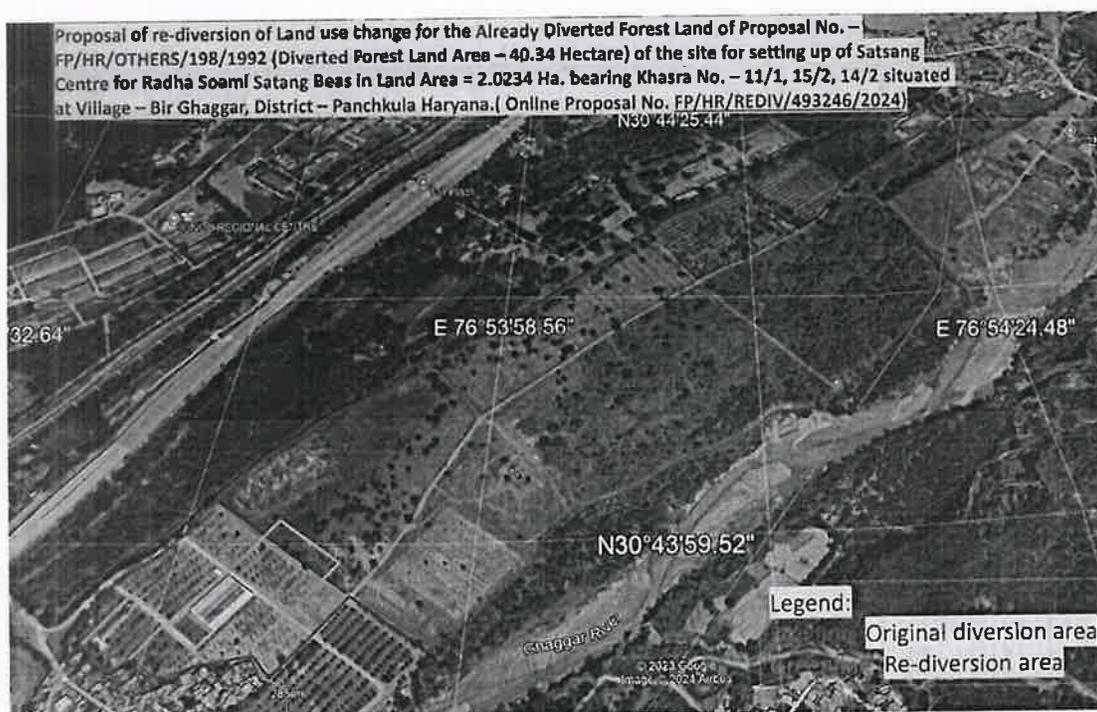
i. **Details of total number of trees to be felled:** NIL.

V. **Background on the proposal:**

The proposal is of Land use change for the Already Diverted Forest Land of Proposal No. – FP/HR/OTHERS/198/1992 (Diverted Forest Land Area – 40.34 Hectare) of the site for setting up of Satsang Centre for Radha Soami Satang Beas in Land Area = 2.0234 Ha. bearing Khasra No. – 11/1,

12

15/2, 14/2 situated at Village – Bir Ghaggar, District – Panchkula Haryana.( Online Proposal No. FP/HR/REDIV/493246/2024). There is violation of conditions of approval granted in the original approval ie. FP/HR/OTHERS/198/1992.



**VI. Whether proposal involves violation of Forest (Conservation) Act, 1980 or not. If yes, a detailed report on violation including action taken against the concerned officials.**

In the instant case, final approval was granted by the Ministry for diversion of 40.34 ha of forest land in favour of Radha Soami Satsang Beas on 6.1.1998 for setting up Satsang Centre for Radha Soami Satsang in Ambala District. The condition of original diversion as per approval is reproduced below:

**3. The forest land diverted shall be utilised only for plantation of trees and no construction will be undertaken over this land.**

However, the user agency has already constructed certain structures measuring 8936.785 m<sup>2</sup> and proposes to build structures such as Bal Satsang Shed and Extension of already built up Satsang Shed measuring approx. 2556.8 m<sup>2</sup> (See Annexure-I) resulting in the change in the layout without prior approval and thus has violated the conditions of the final approval.

**VII. Whether land being diverted has any socio-cultural/religious value. Whether any sacred grove or very old grown trees/forests exists in areas proposed for diversion:**

No.

*(Handwritten signature)*

13

**VIII. Field observations/ Actionable Points/recommendations: -**

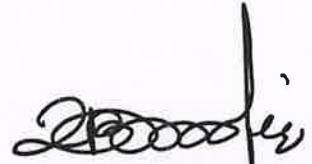
In the instant case, final approval was granted by the Ministry for diversion of 40.34 ha of forest land in favour of Radha Soami Satsang Beas on 6.1.1998 for setting up Satsang Centre for Radha Soami Satsang in Ambala District. The condition of original diversion as per approval is reproduced below:

**3. The forest land diverted shall be utilised only for plantation of trees and no construction will be undertaken over this land.**

However, the user agency has already constructed certain structures measuring 8936.785 m<sup>2</sup> and proposes to build structures such as Bal Satsang Shed and Extension of already built up Satsang Shed (See Annexure-I) resulting in the change in the layout without prior approval and thus has violated the conditions of the final approval.

The already built structures were visited during site visit and were verified and found correct. The proposal may be considered for ex-post facto approval of the change in layout and proposed structures with consideration of the fact that there is violation of condition of approval; as per the Guidelines issued under the Van (Sanrakshan Evam Samardhan) Rules, 2023.

The compliance of S-I conditions is enclosed as annexure-II.



(Raja Ram Singh)

Deputy Inspector General of Forests (C),  
RO, Chandigarh

Annexure-I

गो २-वामा सरसंग पर, साकेत - 1 में वन संरक्षण अधिनियम - 1980  
के 3 अनुच्छेदों के अंतर्गत निम्न प्रकार के हैं -

Constructions of Tile Path	=	234.20 M <sup>2</sup>
1) Construction of Chowkidar hut	=	67.2 M <sup>2</sup>
3) Construction of Satsang Shed	=	2995.1 M <sup>2</sup>
4) Washroom - I	=	214.95 M <sup>2</sup>
5) Transformer Base	=	24.57 M <sup>2</sup>
6) Chabul hut	=	103.36 M <sup>2</sup>
7) R.W.H.S I	=	45.69 M <sup>2</sup>
8) R.W.H.S - II	=	54.02 M <sup>2</sup>
9) R.W.H.S - III	=	45.69 M <sup>2</sup>
10) Nala No. I	=	69.615 M <sup>2</sup>
11) Nala No. 2	=	572.75 M <sup>2</sup>
12) Brick road approaching Satsang Shed	=	1434.74 M <sup>2</sup>
13) Brick road Near Bagh	=	920 M <sup>2</sup>
14) Area office	=	976 M <sup>2</sup>
15) Washroom - II + Shed (Pucca)	=	165 M <sup>2</sup>
16) Brick road Front of Langar hall	=	812.1 M <sup>2</sup>
17) Construction of Room in Bagh	=	103.35 M <sup>2</sup>
18) " " " Hut	=	58.45 M <sup>2</sup>
19) Tubewell	=	40 M <sup>2</sup>
<u>Total</u>		<u>8936.785 M<sup>2</sup></u>

(15)

के अलावा सत्संग पर द्वारा पक्की Boundary wall भी  
की गई है जिसकी Dimension उक्त रिपोर्ट में सलग्न नहीं है।  
अथवा सत्संग पर का लैंगर हॉल व अन्य निर्माण गुमचला  
गाँव की डाईवट भूमि में है जैसा कि भूचित्र भी बलकार रिपोर्ट  
द्वारा बताया गया है।

उक्त निर्माण के अलावा नये निर्माण कार्य किये जाने हैं जिसका  
विवरण निम्न प्रकार से है :-

- 1) Bal Satsang Shed =  $10M \times 20M = 200M^2$
- 2) Extension of already built =  $49.10 \times 48 = 2356.8M^2$   
Satsang Shed

समीक्षा

जहाँ से भी जाकर वहाँ गये हकदार सत्संग में आनेवाले  
संगठनों को सुरक्षा के लिए वहाँ डेढ़ दो रुपए शुल्क लेना है  
अथवा वापस दे दे प्रत्येक

Sandhya, Fsd  
Jc PKL Beat.

*[Signature]*  
Rajendra

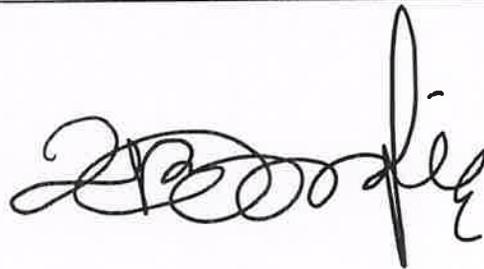
C/S  
Mamun  
Range Forest Officer  
Fanchikula

(16)

## Annexure-II

## Compliances of Stage-I Conditions

SN	Stage-I Conditions	Compliance
i.	Legal status of the forest land shall remain unchanged.	Complied with as per discussion with DFO, Morni-Pinjore.
ii	Compensatory afforestation will be carried out over 80 ha. of non-forest land at the project cost and the area will be notified as protected forest or reserve forest.	As per record provided by the DFO, Compensatory Afforestation has been carried out over 50 ha of area in 1998, out of 80 ha non-forest land (Mandlay area) provided. As the non-forest land is completely hilly, all 80 ha were not available for plantation. Species such as Khair, Bakain, Kachnar, Species such as Khair, Bakain, Kachnar, Papri, Teak, Musquiot, Cut Sagwan and Tamarind were planted as per the CA scheme. Papri and Cut Sagwan were sighted during site inspection and the survival of other species could not be ascertained due to difficult terrain with steep hills and valley and time constraint.
iii	The forest land diverted will be utilized only for plantation of trees and no construction will be undertaken over this land.	Some structures such as Office, Satsang shed, chowkidar hut, Toilet, tile/brick path, Drain, langar hall etc have been built by the user agency and they have applied for approval for change in layout under Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980.
iv	Any other condition within the State Govt. may impose from time to time in the Interest of Afforestation and protection of forests.	NA.



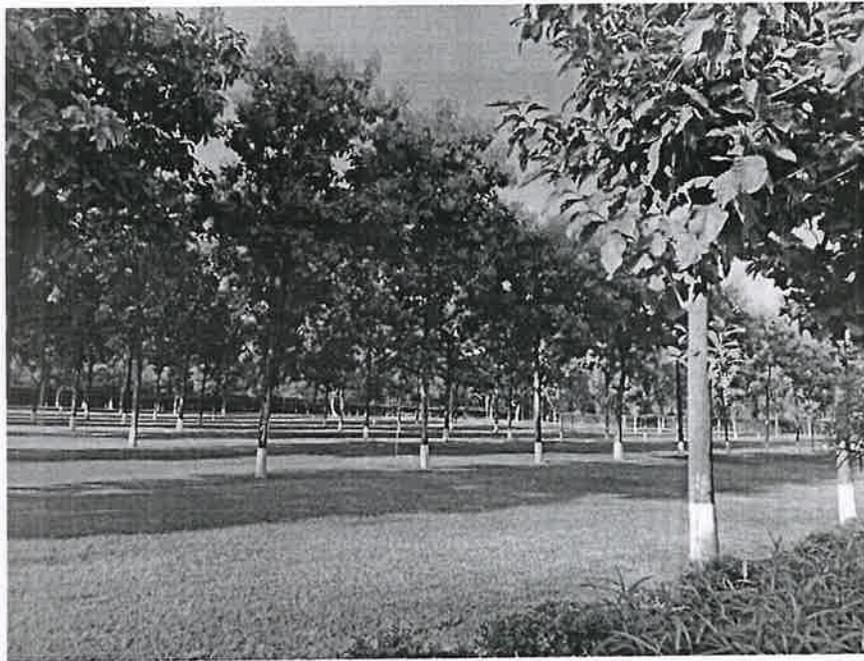
17

Annexure-III

Photographs during the site visit



**Figure 1: Tile path**



**Figure 2: Area for foldable Satsang Shed**

18



*Figure 3: Office*

Annexure-V

दिनांक 31/07/25 गाँव बौड खण्डर कुल रकम 408 रकड  
जमाबन्दी माल 2020-21

नाम मालकान	कारातकार को नाम	रकम	रकड
① हरियाणा सरकार वासी	महता जगलान	B B 1149-3	238.56
② - 70 -	राधा स्वामी अंसग (पुस्तक शिखर लड सासादी) डेरा बौड जपल सिड जि 0 अमृतसर (पंजाब) अजिया सचिव महोदय वासीपड वार मोरमनी	B B 478-10	99
③ केंद्रीय सरकार वासी	मकतुजा मिल्की आवनी	B B 330-10	68.46
④ - 70 -	मकतुजा NHA I	B B 9-17	2

गाँव बौड खण्डर कुल रकम 20 रकड के गाँव बौड खण्डर के लोका द्वारा राधा स्वामी अंसग वासी शिखर लड सासादी की कृति पर मकान नान बनार गये है। रिपोर्ट में है

Handwritten signature and date: 31/07/25  
 दिनेश मल्हानी  
 31/07/25  
 (HORN 140)

20

Date:-30-06-2025

From

B M Bedi  
District & Sessions Judge (Retd.)  
House No. 22, Sector-4, Panchkula  
Pin Code 134109 Mobile No. 8054381862  
Email id : [bm\\_bedi@yahoo.co.in](mailto:bm_bedi@yahoo.co.in)

To

1. Sh. Satya Parkash Negi, IFS  
Dy. DGF Regional Office  
MoEF&CC, Chandigarh
2. Sh. Raja Ram Singh, IFS, DIGF,  
RO Chandigarh
3. Sh. Jitender Ahlawat, IFS  
CF North, Ambala
4. Sh. Vishal Kaushik, HFS  
DFO Morni-Pinjore
5. Sh. Gaurav Sharma,  
Complainant, Chandigarh.

**Subject:- OA No. 216/2024 titled Gaurav Sharma Vs. Radha Swami Soami Satsang Beas Dera Baba Singh and others- Meeting Notice.**

On above cited subject, it is to inform you that the meeting is scheduled to be held on dated 02.07.2025 at 02:30 PM at Van Bhawan, Committee Room, Sector-6 Panchkula. So, you are hereby requested to kindly attend the above-said meeting on stipulated time, date & venue along-with relevant record.



B M Bedi  
District & Sessions Judge (Retd.)  
House No. 22, Sector-4, Panchkula

Date:-23-07-2025

From

B M Bedi  
District & Sessions Judge (Retd.)  
House No. 22, Sector-4, Panchkula  
Pin Code 134109 Mobile No. 8054381862  
Email id : bm\_bedi@yahoo.co.in

To

1. Sh. Satya Parkash Negi, IFS  
Dy. DGF Regional Office  
MoEF&CC, Chandigarh
2. Sh. Raja Ram Singh, IFS, DIGF,  
RO Chandigarh
3. Sh. Jitender Ahlawat, IFS  
CF North, Ambala
4. Sh. Vishal Kaushik, HFS  
DFO Morni-Pinjore
5. Sh. Gaurav Sharma,  
Complainant, Chandigarh.

**Subject:- OA No. 216/2024 titled Gaurav Sharma Vs. Radha Swami Soami Satsang Beas Dera Baba Singh and others- Meeting Notice.**

On above cited subject, it is to inform you that the meeting is scheduled to be held on dated 31.07.2025 at 02:30 PM at Van Bhawan, Committee Room, Sector-6 Panchkula. So, you are hereby requested to kindly attend the above-said meeting on stipulated time, date & venue along-with relevant record.



B M Bedi  
District & Sessions Judge (Retd.)  
House No. 22, Sector-4, Panchkula

22

Date:-21-08-2025

From

B M Bedi  
District & Sessions Judge (Retd.)  
House No. 22, Sector-4, Panchkula  
Pin Code 134109 Mobile No. 8054381862  
Email id : bm\_bedi@yahoo.co.in

To

1. Sh. Satya Parkash Negi, IFS  
Dy. DGF Regional Office  
MoEF&CC, Chandigarh
2. Sh. Raja Ram Singh, IFS, DIGF,  
RO Chandigarh
3. Sh. Jitender Ahlawat, IFS  
CF North, Ambala
4. Sh. Vishal Kaushik, HFS  
DFO Morni-Pinjore
5. Sh. Gaurav Sharma,  
Complainant, Chandigarh.

**Subject:- OA No. 216/2024 titled Gaurav Sharma Vs. Radha Swami Soami Satsang Beas Dera Baba Singh and others- Meeting Notice.**

On above cited subject, it is to inform you that the meeting is scheduled to be held on dated 27.08.2025 at 02:30 PM at Van Bhawan, Committee Room, Sector-6 Panchkula. So, you are hereby requested to kindly attend the above-said meeting on stipulated time, date & venue along-with relevant record.



B M Bedi  
District & Sessions Judge (Retd.)  
House No. 22, Sector-4, Panchkula

List of officer who attended the committee Meeting  
headed by Sh. B. M. Bedi. (Retd.)

Sr. No	Name of officer	Designation	Signature
01.	Satya Prakash Negi IFS	Dt. DGF, Regional office, Chandigarh	 27/8/25
02.	Jitender Ahlawat IFS	C.F. North circle Ambala to Pct Haryana.	 27/08/2025
03	VISHAL KAUSHIK, IAS	D. P.O. Morad-Pur Division, Panethula	 27/8/25

From

34  
25  
B M Bedi,  
District & Sessions Judge (F  
House No.22, Sector-4, Pan KU  
Pin Code 134109. Mobile No  
Email id: bm\_bedi@yahoo.co.in

RP236763362IN IVR:828023676  
RL SECTOR 36 CHANDIGARH SO  
Counter No:6,15/07/2025,13:09  
To:REGISTRAR,NGT FARIDKOT HDU  
PIN:110001, New Delhi GPO  
From:BM BEDI,22 SECTOR 4 PANC  
Wt:10gms,REG=17.0  
Amt:25.96,Tax:3.96,Amt.Paid:26.00 (Cash)  
<Track on www.indiapost.gov.in>  
<Dial 18002666868><Wear mask -5tav safe>

To

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Marg, New Delhi – 110001.

Sub:- OA No.216/2024 titled Gaurav Sharma Vs. Radha Swami  
Soami Satsant Beas Dera Baba Jaimal Singh and others.

Sir,

Respectfully submitted as under.

Vide orders dated 07.04.2025, the Hon'ble Tribunal appointed a committee headed by the undersigned and comprising of Regional Officer, MoEF&CC Chandigarh and a representative of PCCF, Haryana with directions to visit the site, ascertain the extent of felling of trees, if any, and the truthfulness of the allegations made by the applicant, as also if respondent is in possession of area in excess of area received in exchange. It was further directed that the committee shall complete the exercise within 10 weeks and submit the report immediately thereafter.

The said order was communicated to the undersigned by Sh.Vishal Kaushik, HFS, DFO Morni and Pinjore through whatsapp on 30.06.2025 and hard copy was supplied on 02.07.2025 and by then the time of 10 weeks granted by Hon'ble Tribunal has already expired. A meeting was also held on the same date i.e. 02.07.2025. The committee has also to visit the spot record statements of witnesses and also to coordinate with revenue authorities with a view to determine as to whether the respondent has occupied area in excess of area received in exchange.

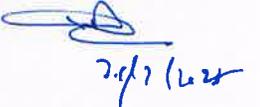
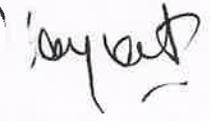
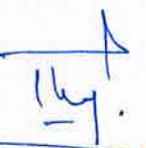
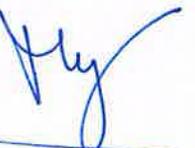
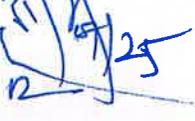
In these circumstances, it is respectfully submitted that time to submit the report may kindly be extended by eight weeks. It is further prayed that terms may also be decided.

Submitted by

B M Bedi

Dated:-10.07.2025

- of officers present on field Inspection of  
R.S.S.B. Biv Ghaagar on dt: 31-07-2025 (26)

Sr No	Name & Designation	Sig:
1.	Satya Prakash Negi, Asst. DGF, Regional office, MOEF&CC, Chandigarh.	
2.	Rajkumar Singh, DGF, Ro Chandigarh	
3.	Jitender Ahlawat IPS CF NORTH % PCEF HRY.	
4	HAWEEK SINGH KANUNGO Teh office PKL	
5	KARNAT Arif PATWARI Teh office PKL	
6.	Ravi Shanker Mehra, Area Secretary. RSSB, Panchnala	
7.	Ballu Singh Secretary SSR PKL	
8.	Hardeep Narang Committee Member	
9	Raj Kumar Bhatia Sewadar Legal Deptt	
10	Manee Gupta RFO PKL	
11.	Vishal Koushik DFO Morai Pignre	
12.	Vikas Arora Sewadar RSSB	

Joint Committee Meeting Headed by Justice B.M. Bedi

(27)

S.No	Name	Designation	Signature
01.	Jitender Ahlawat IFS	CF North Ambals o/o PCEF Haryana	
02.	VISHAL KUSHNIK IFS	D.F.O. Morri & Bagra	
03.	Satya Prakash Negi, IFS	Asst. SG, Regional office, MOEF & CC, Chandigarh.	
04.	Raja Ram Singh IFS	DIGP Regional office Chandigarh.	
05.	GAURAV SHARMA	Business	
06.			